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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*\*\*

O.A.No.1599/97.

Dt. of Decision : 20.7.1999.

- 1. K.Soma Raju
- 2. M.T.John

..Applicants.

Vs

- 1. The Director General,  
Defence Research & Development  
Organisation, South Block II,  
New Delhi.
- 2. The Director,  
Recruitment & Assessment Centre,  
Defence Research & Development  
Organisation, Lucknow Road,  
Timmapur, New Delhi.
- 3. The Director,  
Defence Metallurgical  
Research Laboratory,  
Kanchanbagh P.O.,  
Hyderabad - 258.
- 4. The Director (Admn.Services),  
Defence Metallurgical Research  
Laboratory, Kanchanbagh P.O.,  
Hyderabad - 258.

..Respondents.

Counsel for the applicants : Mr.V.Venkateswara Rao

Counsel for the respondents : Mr.V.Rajeswara Rao,  
Addl.CGSC.

CORAM:-

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

*8/20/17*

ORDER

ORAL ORDER (PER HON.SHRI H.RAJENDRA PRASAD : MEMBER (A))

Heard Mr.V.Venkateswara Rao, Learned Counsel for the Applicants and Mr.V.Rajeswara Rao, Learned Counsel for the Respondents.

2. The Applicants, who are Technical Officers, Grade-B (Rs.2200-4000/8000-13500) in the Defence Metallurgical Research Laboratory, offered their candidature at the Limited Departmental Competitive Examination, 1998, for promotion to Scientist-B. Respondent-4 intimated (Annexure-2 to the OA) that they were not eligible to appear at the examination. Hence this OA.

3. It is contended by the Applicants that they fulfil the eligibility criteria which were in force untill then, besides possessing the educational qualifications prescribed for Scientist-B in Scheduled-III of DRDS Rules; that they were also permitted duly to appear for the same Examination held during 1995 and 1996.

The Applicants contend that the impugned rejection of their candidature for 1998 Examination is unlawful on the following grounds:

The DRD Service (Amendment) Rules, 1987, permit the promotion of Scientific and Technical personnel who possess five years of regular service in DRDO to appear for the Examination for promotion to Scientist-B provided they fulfil the educational criteria. Prior to this the DRD Service Rules, 1978, also allowed a similar concession to Technical Officer-B and others. The pay scales of Technical Officer Grade-B and Scientist-B are identical. There is no provision in DRDS Rules which prohibits

*[Signature]*  
20/12

Technical Officer-B from appearing at the Examination. Moreover, the decision to reject their candidature appears to be based only on the recommendation of Respondent No.2, who, being merely a selection/recommendatory body, is not empowered to amend the statutory rules framed under Article 309 of the Constitution.

4. The Applicants pray for the setting aside of the impugned order (Annexure-2) communicating the decision (dated 29-10-97) of second respondent.

5. The Respondents in their counter-affidavit submit that, prior to the promulgation to the DRDS Rules in 1979, the post JSO (Group 'B' Gazetted) formed part of the combined Defence Science Services. On promulgation of the said rules the JSOs were excluded from the cadre. Thereupon a number of representations were received from the affected personnel questioning their exclusion from eligibility to appear in the LDCE. The eligibility conditions were therefore reviewed. It is stated that, consequent on the promulgation of DRTC Rules, 1995, the post of JSO has been converted into Technical Officer-A from August, 1995. This called for an amendment to SRO 125 dated 29-05-92 which duly permitted Junior Scientific Assistant (since redesignated Technical Officer-B) to appear at the LDCE. However, the said SRO has not been amended yet. The main contention of the Respondents is that the post of Technical Officer-B and Scientist-B are both in Group-A carrying identical pay scales, and the present Applicants cannot be allowed to compete as Departmental candidates from one post to another post in the same Group carrying the same pay scale.

*[Handwritten signature]*

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6. The Respondents were directed to permit the Applicants to appear for the LDCE, 1997, <sup>which</sup> was held on 30th November, 1997. It was also directed that they shall not announce the results of the said examination in so far as these Applicants are concerned.

7. It is beyond dispute or controversy that the statutory rules issued under Article 309 of the Constitution cannot be modified to the dis-advantage of a section of the employees without a proper amendment to the existing rules. For some reason, such amendment has not been issued.

8. It is now revealed that the Ministry of Defence ~~mean-while~~ has decided as under:-

"Any person holding the post of Senior Technical Assistant or Technical Officer 'A' or Technical Officer 'B' and having five years regular service and other technical personnels in the lower grades with ten years regular service in Defence Research and Development Organisation and possessing the educational qualifications prescribed for the post of Scientist 'B' in Schedule III shall be eligible to appear at the said examination for which there shall be no upper age limit."

By another notification even the upper limit of 5 attempts for appearing at the LDCE has also been relaxed for LDCE, 1998.

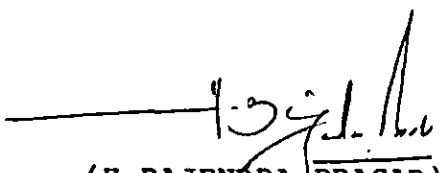
9. In view of the submissions made by the respondents, and those disclosed by them in SRO 100, dated 30th July, 1998, and letter No.029/044/LD/RAC/98 dated 24-07-98, the contentions of the applicants stand conceded by the Respondents themselves.

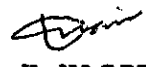
*Q.*  
*6/17*

47

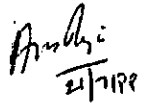
10. The OA is therefore disposed of by a direction that the sealed cover containing the results of the Applicants in respect of the LDCE held on 30-11-97 be got opened and acted upon. If the applicants have qualified in the written examination, the next part of the scheme i.e., interview, shall have to be arranged within ~~ninety~~ <sup>sixty</sup> ~~60~~ <sup>68</sup> days from the date of receipt of a copy of this order.

11. Thus, the OA is disposed of. No costs.

  
 (H. RAJENDRA PRASAD)  
 MEMBER (ADMN.)

  
 (D.H. NASIR)  
 VICE CHAIRMAN

Dated : The 20 1999.

  
 21/11/99

spr

30/7/99  
1st AND 11th COURT.

COPY TO -

- 1. HDKND
- 2. HHRP M(A) ✓
- 3. HBSZP M(J) ✓
- 4. D.R. (A) ✓
- 5. SPARE ✓

TYPED BY  
COMPILED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH, HYDERABAD.

THE HON'BLE MR. JUSTICE D. H. NASIR  
VICE - CHAIRMAN ✓

THE HON'BLE MR. H. RAJENDRA PRASAD  
MEMBER ( ADMN ) ✓

THE HON'BLE MR. R. RANGARAJAN  
MEMBER ( ADMN )

THE HON'BLE MR. B. S. JAI PARAMESHWAR  
MEMBER ( JUDL )

ORDER: Date. 20-7-99

~~ORDER / JUDGMENT~~

MA. / RA. / CP. NO  
IN  
DA. NO. 1599/97

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

~~ALLOWED.~~

~~C.P. CLOSED~~

~~R.A. CLOSED.~~

~~D.A. CLOSED~~

~~DISPOSED OF WITH DIRECTIONS.~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED / REJECTED~~

~~NO ORDER AS TO COSTS.~~

केन्द्रीय प्रशासनिक आयोग  
Central Administrative Tribunal  
दस्तावेज / DESPATCH

28 JUL 1999

HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT :: HYDERABAD

M.A.NO. 885 OF 1998

IN

O.A.NO. 1599 OF 1997

Between:

1. K.Soma Raju, S/o.K.Nageswara Rao, aged 45 years, Occ:Technical Officer 'B', D.M.R.L., PO Kanchanbagh, Hyderabad, R/o. Hyderabad
2. M.T.John, S/o.M.T.Thomas, aged about 44 years, Occ:Technical Officer 'B', D.M.R.L., PO Kanchanbagh, Hyderabad, R/o. Hyderabad

.. Petitioners/  
Applicants

And

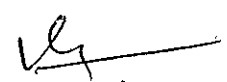
1. The Director General,  
Defence Research & Development  
Organisation, South Block II,  
New Delhi
2. The Director,  
Recruitment & Assessment Centre,  
Defence Research & Development  
Organisation, Lucknow Road, Timmapur,  
New Delhi
3. The Director,  
Defence Metallurgical Research Laboratory,  
Kanchanbagh PO, Hyderabad
4. The Director (Admn.Services),  
Defence Metallurgical Research Laboratory,.. Respondents/  
Kanchanbagh PO, Hyderabad - 258 Respondents

MISCELLANEOUS APPLICATION FILED UNDER RULE 8(3) OF THE  
CENTRAL ADMINISTRATIVE TRIBUNAL PROCEDURE RULES, 1987

For the reasons stated in the accompanying affidavit,  
it is prayed that this Hon'ble Tribunal may be pleased to  
fix an early date for final disposal of the above O.A in  
the interest of justice.

Hyderabad,

Dt: -10-98

  
Counsel for the Applicants

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT :: HYDERABAD

M.A.NO. 885 OF 1998

IN

O.A.NO. 1599 OF 1997

Between:

K.Soma Raju & another .. Petitioner/Applicants

And

The Director General  
and others .. Respondents/Respondents

A F F I D A V I T

I, K.Soma Raju, S/o.K.Nageswara Rao, aged 45 years, Occ: Technical Officer 'B', D.M.R.L. PO Kanchanbagh, Hyderabad, Resident of Hyderabad, do hereby solemnly affirm and state on oath as follows:

1. I am the Petitioner herein and Applicant in the above O.A and hence I am well acquainted with the facts of the case. I am also filing this affidavit on behalf of the other Petitioner also.
2. The above O.A was admitted and an interim direction was granted on 28.11.1997. The Respondents also filed their reply statement. As per the directions of this Tribunal we were permitted to the examination held on 30.11.1997 for promotion to Scientist 'B' but the results have not been declared so far. The next examination is also scheduled to be held in November, 1998. As such, if the O.A is not decided at an early date we would suffer irreparable loss and damage.
3. Therefore it is prayed that this Hon'ble Tribunal may be pleased to fix an early date for final disposal of the above O.A in the interest of justice.

Sworn and signed before me  
on this the 27th day of  
October, 1998.

( K. SOMA RAJU )  
Deponent.

Before me

Advocate :: Hyderabad

Reg! - To Expedite petition  
Gama

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL: HYDERABAD BENCH:HYD

MA.NO. OF 1998

IN

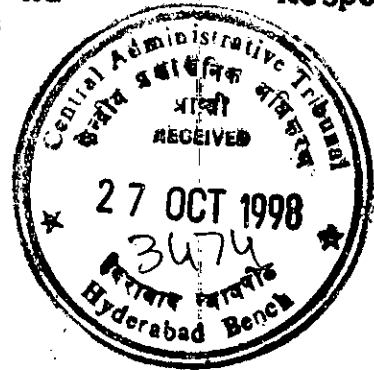
O.A.NO. 1599 OF 1997

Between:

K.Soma Raju and .. Petitioners/  
another Applicants

And

The Director Ge- .. Respondents/  
neral and Respondents  
others



MISCELLANEOUS APPLICATION FILED  
UNDER RULE 3(3) OF CENTRAL  
ADMINISTRATIVE TRIBUNAL PROCEDURE  
RULES, 1987

*[Handwritten signature]*  
*[Handwritten signature]*  
27/10

M/s.Vemuri Venkateswar Rao,  
A.Sri Ganesh & T.Prabhakar,  
Advocates

Counsel for the Applicants

22/10

may be filed

As  
28/10/98

ORIGINAL

DEFENCE

बचत/बेन्च कास

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDRABAD BENCH, HYDRABAD.

M.A. NO. 885 OF 1998

IN

O.A. NO. 1599 OF 1997

Heard the learned

Counsel for applicant.

Having heard the facts

and circumstances of the

case, it is necessary

in the interest of justice

for expediting the hearing

of this case. Hence,

it is hereby ordered

that the OA shall be

posted for order on

5-11-98. M.A. is disposed of

MIR  
HHRP  
8/3/98

DHNT  
HUC

Expedite Petition

Mr. V. Venkateswara Rao

COUNSEL FOR THE APPLICANT.

AND

Mr. V. Rajeswara Rao

ST. ADDL. STANDING COUNSEL FOR G.S.  
C.G. RLY.

DT. 30-10-98

O.A. 1599/97

M.A. 885/98

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

M.A.NO. 1132 OF 1997

in

O.A.NO. 3927 OF 1997

Between:

1. K.Soma Raju, S/o.K.Nageswara Rao, aged 44 years, Occ:Technical Officer, 'B', D.M.B.L. PO.Kanathanbagh, Hyderabad, R/o.Hyderabad.
2. M.T.John, S/o.M.T.Thomas, aged about 43 years, Occ:Technical Officer, 'B', D.M.R.L, PO.Kanchanbagh, Hyderabad, R/o.Hyderabad

.. Petitioners/  
Applicants

And

1. The Director General,  
Defence Research & Development  
Organisation, South Block II,  
New Delhi
2. The Director,  
Recruitment & Assessment Centre,  
Defence Research & Development  
Organisation, Lucknow Road,  
Timmapur, New Delhi
3. The Director,  
Defence Metallurgical Research  
Laboratory, Kanchanbagh P.O,  
Hyderabad - 258
4. The Director (Admin.Services),  
Defence Metallurgical Research  
Laboratory, Kanchanbagh P.O,  
Hyderabad - 258

.. Respondents/  
Respondents

MISCELLANEOUS APPLICATION FILED UNDER RULE 4(5)  
OF THE CENTRAL ADMINISTRATIVE TRIBUNAL PROCEDURE  
RULES, 1987

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The applicants herein have filed the  
above O.A seeking the same relief i.e., to permit

// 2 //

them to appear for the Limited Departmental Competitive Examination, 1997 scheduled to be held on 30.11.1997 and to quash the impugned letter dt.29.10.97 issued by the 2nd Respondent and communicated by the 4th Respondent vide Internal Office Note dated 7.11.1997. Relief prayed by them is also similar.

Hence, the applicants humbly pray that this Hon'ble Tribunal may be pleased to ~~xxxxx~~ permit them to file single O.A for the relief prayed for by them and pass any other order or orders as deem fit and proper in the circumstances of the case.

V E R I F I C A T I O N

We, K.Soma Raju and M.T.John, the applicants herein do hereby verify that the contents as state above are true and correct to the best of our knowledge, belief and on information and hence verified on this the *28* day of November, 1997.

Hyderabad,

Dt: -11-1997

To

The Registrar,  
Central Administrative  
Tribunal,  
Hyderabad Bench,  
Hyderabad.

*K. Soma Raju*

*M. T. John*

*[Signature]*  
Counsel for the Applicants

Applicants

To File a Suggestion

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH:HYD.

M.A.NO. OF 97

IN

O.A.NO. OF 97

Between:

K.Soma Raju .. Petitioners/  
& another Applicants

And

The Director General  
and others ... Respondents/  
Respondents



MISCELLANEOUS APPLICATION FILED UNDER RULE 1(5) OF CENTRAL ADMINISTRATIVE TRIBUNAL PROCEDURE RULES, 1987

Recd  
28/11/97  
R. N. R. Denny  
and

MR.V.VENKATESWAR RAO  
ADVOCATE

COUNSEL FOR THE APPLICANTS

May be filed  
28/11/97

MA 1132/97

मूल/ORIGINAL

Heard Sri Venkateswara  
learned Counsel for the applicant  
and Mr. V. Rajeswar Reddy for the  
respondents.

This OA is filed seeking  
permission to file a single OA.  
There are 2 applicants. They  
are working as Technical Officer  
Assistants under DMRL. For  
the reasons stated in the  
M.A. they are permitted to  
file a single O.A. M.A.  
is allowed. Register  
the O.A.

रक्षा/DEFENCE

बेच केस/BENCH CASE

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

M.A. NO. 1132-OF-1997

IN

O.A. No. 3927 OF 1997

SINGLE O.A. PETITION

Mr. V. Venkateswara Rao  
COUNSEL FOR THE APPLICANT.

AND

Mr. \_\_\_\_\_  
Sr. ADDL. STANDING COUNSEL FOR  
C.G. Rlys.

Jax  
HBSP  
M(J)  
28/11/97

HNRO  
9(A)

12507

264. DUTIES: DIRECTOR

During the temporary absence of Dr. D. B. NARAYAN, DIRECTOR, DRL and Dr. C. R. CHAKRABORTY, Scientist 'C', Associate Director, Shri SR. SAINI, Scientist 'G' took over the duties of Director as Officer-in-Charge with effect from 17-03-1998.

265. LOCAL ASSESSMENTS - 1998-99

Further to Daily Order Part-I No. 228 dated 16-7-98, the Local Assessments as per DTF Rules, 1995 under Flexible Competing system and Limited Departmental Competitive Examination (LDCE) are being conducted between 20-8-98 to 25-8-1998.

1. Technical Assistant 'A' to Technical Assistant 'B'
2. Technician 'C' to Technician Assistant
3. Technician 'B' to Technician 'C'
4. Technician 'A' to Technician 'B'
5. Special Assessment from Tradesman 'E' to Technician 'A'
6. Limited Departmental Competitive Examination

The individuals having Token numbers as shown below are hereby advised to report to the Chairperson of the Board at SEMINAR HALL (TIC 1st Floor) for interview without fail. The scheduled dates and time mentioned against each category.

TECHNICAL ASSISTANT 'A' TO TECHNICAL ASSISTANT 'B'

Date : 24-08-1998

Interview : 1000 hrs

1. Shri T. RAMESH BABU
2. Shri MOHD. FIZAL
3. Shri BB. SIVAKOTI

TECHNICIAN 'C' TO TECHNICAL ASSISTANT

Date of Trade Test : 20-08-1998

Date of Interview/Time : 21-08-1998 at 1400 hrs

Sl.No.	T.No.	Sl.No.	T.No.
01(a)	78	16.	471
01.	319	17.	509
02.	331	18.	504
03.	335	19.	515
04.	273	20.	513
05.	138	21.	532
06.	139	22.	516
07.	263	23.	P BABU RAO
08.	675	24.	368
09.	208	25.	REDYA
10.	204	26.	134
11.	476	27.	107
12.	470	28.	366
13.	346		
14.	682		
15.	487		

प्रतिबंधित  
RESTRICTED

इन आदेशों में दी गई सूचना प्रत्यक्ष अथवा परोक्ष रूप से प्रेस अथवा किसी भी ऐसे व्यक्ति को नहीं देना चाहिए जो कि भारत सरकार की सेवा में पदाधिकारी नहीं है।  
The information given in these orders is NOT to be communicated either directly or indirectly to PRESS OR to any person NOT holding an official position in GOVERNMENT OF INDIA service.

दैनिक आदेश भाग - I  
DAILY ORDER PART - I

श्री स. आर. शहाय, आस्थायी कार्यभारी अधिकारी  
SHRI SR. SHAHA, OFFICER-IN-CHARGE

रक्षा धातुकर्मीय अनुसंधान प्रयोगशाला  
DEFENCE METALLURGICAL RESEARCH LABORATORY

कंचनबाग हाऊस, हैदराबाद-500 058

PO: KANCHANBAGH, HYDERABAD - 500 058

सोमवार 17 अगस्त 1998/26 श्रावण 1919 शुक  
MONDAY THE 17 AUGUST, 1998/26 SHRAVANA 1919 (S.K.A)

263. LIMITED DEPARTMENTAL COMPETITIVE EXAMINATIONS (LDCE) - 1998  
SCIENTIST 'B'

A letter No.029/004/LD/RAC/98 dated 24-7-98 received from the Director, Recruitment and Assessment Centre, New Delhi regarding conducting of LDCE - 1998 Scientist 'B' is proposed to be held on 27-09-1998, is brought to the notice of all concerned.

**ELIGIBILITY:**

Any person holding the post of Senior Technical Assistant or Technical Officer 'A' or Technical Officer 'B' and other technical personnel in the lower grade possessing the educational qualifications prescribed for the post of Sc. 'B' in Schedule III of DRDO Rules, shall be eligible to appear at the said examination for which there shall be no upper age limit. The restriction of number of 05 chances for appearing LDCE have been relaxed for LDCE-98 in r/o those eligible candidates who have already appeared five or more times in LDCE. This relaxation pertains to LDCE-1998 only. The candidates should have five years regular service in DRDO. The 'crucial date' for possessing the requisite length of service and educational qualification for a candidate to be eligible for the said examination 1st August, 1998.

**LAST DATE:**

Eligible employees may submit applications to Establishment-I Section, duly filled in all respects, in duplicate, alongwith necessary certificates latest by 24-08-1998

The candidates who are willing to apply for the said examination may have the application form from the Establishment-I Section.

....2/-

RESTRICTED

RESTRICTED

4

SPECIAL ASSESSMENT FROM TRADESMAN 'E' TO TECHNICIAN 'A'

Date of Interview : 25-08-1998  
Time : 0900 hrs for Sl.No. 1 to 18  
1400 hrs for Sl.No. 19 to 34

Sl.No.	T.No.	Sl.No.	T.No.
01.	578	18.	629
02.	591	19.	616
03.	592	20.	612
04.	593	21.	613
05.	551	22.	614
06.	607	23.	624
07.	605	24.	620
08.	604	25.	630
09.	597	26.	633
10.	598	27.	631
11.	602	28.	625
12.	603	29.	637
13.	623	30.	627
14.	618	31.	636
15.	615	32.	639
16.	617	33.	645
17.	619	34.	644

LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION FOR THE POST OF TECHNICIAN 'A'

1. Shri S LAXMAN RAO, T/M 'E'
2. Shri NG SANKAR VERMA, T/M 'E'
2. Shri YELLA ASHOK, T/M 'E'

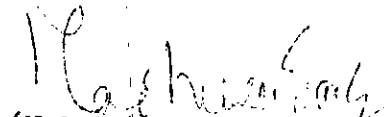
Date of Interview : 25-08-1998  
Time : 0900 hrs  
Venue : Ceramic Building

LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION FOR THE POST OF TECHNICAL ASSISTANT 'A'

1. Shri D SHIV KUMAR, AA 'A'
2. Shri N KRISHNA, Technician 'B'

Date of Written Test & : 21-08-1998  
Interview  
Time : 1000 hrs  
Venue : Ceramic Building

Change if any in the above programme will be intimated seperately.

  
(N MADHUSUDAN RAO)  
Senior Administrative Officer-  
for DIRECTOR

RESTRICTED

RESTRICTED

: 3 :

TECHNICIAN 'B' TO TECHNICIAN 'C'

Date of Trade Test : 24-08-1998

Date of Interview/Time : 25-08-1998 at 1000 hrs

Sl.No	T.No.	Sl.No	T.No.
01.	563	14.	397
02.	572	15.	400
03.	557	16.	408
04.	552	17.	669
05.	570	18.	670
06.	586	19.	671
07.	553	20.	672
08.	580	21.	673
09.	584	22.	463
10.	565	23.	677
11.	405	24.	411
12.	399	25.	412
13.	398	26.	414

TECHNICIAN 'A' TO TECHNICIAN 'B'

Date of Trade Test : 21-08-1998

Date of Interview/Time : 24-08-1998 at 1000 hrs

Sl.No	T.No.	Sl.No	T.No.
01.		14.	473
02.		15.	474
03.	456	16.	478
04.	453	17.	480
05.	457	18.	479
06.	674	19.	483
07.	634	20.	481
08.	714	21.	477
09.	708	22.	488
10.	461	23.	484
11.	464	24.	497
12.	466	25.	526
13.	468	26.	540

.....3/-

RESTRICTED

Tele - 3012172

Speed Post

No. 11054/RD/Pers-6  
Government of India  
Ministry of Defence  
Defence Research and  
Development Organisation  
212 'B' Wing, Sena Bhawan  
New Delhi - 110 011

23 Feb 99

To,

The Director  
DMRL  
PO - Kanchanbagh  
Hyderabad - 500 059

SUB :- DA NO. 1329/97 FILED BY K SOMARAJU & M I  
JOHN VS UOI.

Reference your letters No.DMRL/202/CAT dated 10.02.99,  
12.02.99 and 18.02.99.

2. Necessary material on points raised in your letters  
under reference are forwarded herewith as Annexure-I. This  
information may be communicated to the Hon'ble CAT Hyderabad  
Bench, if required, at the time of the hearing of the case.  
As no representative from this HQ will be available in the  
CAT, Hyderabad Bench on 01.03.99, it is requested that an  
officer familiar with the case may contact the Govt. Counsel  
for his briefing and to ensure ~~the presence~~ in the court at  
the time of hearing. If any point raised by the Hon'ble  
CAT, cannot be answered on the basis of material already  
available with the Govt. Counsel, the CAT may be  
requested to adjourn the case for 2-3 weeks.

(S. K. JAIN)

Deputy Director (Pers)

For - Director General Research & Development

ccs - as above

DOAS

AA

25/2/99

JDA

21/2


24  
26/2

ANNEXURE - 1

RESULT OF LDCE HELD ON 30.11.97

1. As per CAT Hyderabad Bench orders dated 28.11.97. (copy enclosed), result of Sh. K Soma Raju and Sh. M.T John with regard to their suitability for appointment to the grade of Sc. 'B' were not declared and kept in the sealed covers, which will be opened only on the specific directions of the Hon'ble CAT, Hyderabad Bench.

Reasons as to why Technical Officer 'B' including Sh. Raju and Sh. John were not considered as eligible for LDCE-97 for the post of Sc. 'B'. As already mentioned in the Counter Reply filed by the Govt. the classification and pay scale of the post of Tech. Officer 'B' and that of Sc. 'B' are the same i.e. both are Gp. 'A' posts carrying the same pay scale of Rs. 2200-4000 (pre-revised). As LDCE is normally meant for promotion to the higher grade, Tech. Officer 'B' were not treated as eligible for the same. However, keeping in view the better promotion prospects of Sc. 'B' of the DRDS and the number of representations received from Tech. Officer 'B' for making them eligible for the LDCE, DRDS Rules 1979 were amended vide SRD 100 dated 30.7.98, (published on 15.08.98 - copy enclosed) making Tech. Officer 'B' as eligible for the LDCE for the post of Sc. 'B'. This issue was also raised in the JCM forum. As such Tech. Officer have been treated as eligible for LDCE - 1998.



23.2.99

Development

No. DRDO/76205/RD/MPD-2  
Ministry of Defence,  
Defence Research & Development Orgn.,  
Dte of Manpower Planning & Development,  
DHO PO New Delhi-110011

12 Aug 98

To

The Director,

(All Labs/Estts)

Subject:- AMENDMENT TO DRDS RULES (SRO 100/98)

1. A copy of SRO 100 notifying the amendment to DRDS Rules, both in English and Hindi versions is forwarded herewith.
2. This will amend the DRDS Rules 1979 and will be effective from 15 Aug 1998 i.e. the date of its publication in the Official Gazette.

Encl : As stated.

*P.K. Minocha*  
(P.K. MINOCHA)

Joint Director (MPD)  
For Director General Research & Development

Copy to:-

DOP ..... 5 Copies; DMS;  
All Staff side members of JCM-III Level.

(TO BE PUBLISHED IN PART II, SECTION IV OF GAZETTE OF INDIA)  
GOVERNMENT OF INDIA,  
Ministry of Defence,  
(Department of Research and Development)

New Delhi, the 30 July 1998

NOTIFICATION

S.P.O. 100 In exercise of powers conferred by the provisions to article 309 of the Constitution, the President hereby makes the following rules, further to amend the Defence Research and Development Service Rules, 1979, namely:-

- 1. (1) These rules may be called the Defence Research and Development Service (Amendment) Rules, 1998.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 9 of the said rules, for clause (a), the following clause be substituted namely:-

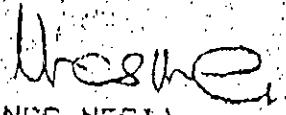
"(a) Ninety per cent vacancies in the grade of Scientist 'B' shall be filled by direct recruitment or by transfer or deputation or on contract or by absorption of suitable officers who were appointed on departmental competitive examination falling which by deputation or contract and ten per cent through limited direct recruitment or on deputation or contract or by absorption of suitable officers who were appointed on deputation or contract. Any person holding the post of Senior Technical Assistant or Technical Officer 'A' or Technical Officer 'B' and having five years regular service and other technical personnels in the lower grades with ten years regular service in Defence Research and Development Organisation and possessing the educational qualifications prescribed for the post of Scientist 'B' in Schedule III shall be eligible to appear at the said examination for which there shall be no upper age limit. Unless otherwise specified by the Government in this behalf, no candidate shall be allowed to avail of more than five chances at the said departmental examination."

Foot Note:- The Defence Research and Development Service Rules published in the Gazette of India Part II, Section 3, vide S.R.O. B dated the 30th December, 1978, have been amended vide S.R.O. 307 dated the 10th October, 1980, S.R.O. 196 dated the 2nd August 1992, S.R.O. 159 dated the 5th May 1993, S.R.O. 175 dated the 7th August 1984, S.R.O. 220 dated the 13th November 1984, S.R.O. 170 dated the 12th July 1985, S.R.O. 185 dated 2nd August 1985, S.R.O. 228 dated the 5th June 1986, S.R.O. 150 dated 4th May 1987, S.R.O. 328 dated the 25th September 1987, S.R.O. 11-E dated the 10th August 1990, S.R.O. 1 dated the 4th January 1991, S.R.O. 33 dated th 17th January 1991, S.R.O. 74 dated the 5th March 1991, S.R.O. 146 dated the 4th July 1991, S.R.O. 74 dated the 24th March 1992, S.R.O. 125 dated the 29th May 1992, S.R.O. 157 dated the 26th August 1994, S.R.O. 34 dated the 8th March 1996 and S.R.O. 33 dated the 2nd February 1998.

(NCS NEG1)  
Under Secretary to the Government of India

No DRDO/76205/MPD

Publish



(NCS NEG1)  
Under Secretary to the Government of India

D(COORD)-  
DRDO/76205/MPD/ 2329 /D(R&D) dated 30.7.1998

- (i) Aeronautical Engineering
- (ii) Agricultural Sciences in written test and oral interview
- (iii) Chemical Engineering
- (iv) Chemistry
- (v) Civil Engineering
- (vi) Computer Science
- (vii) Library Science and Documentation to appointment under the Central Government is satisfied after such enquiry as may be
- (viii) Electronics and Communication Engineering to his satisfaction is suitable in all respects for appointment
- (ix) Electrical Engineering

PENALTY FOR MISC Environmental Science

- (xi) Candidate declared by the Government to be guilty
- (xii) Leather Technology
- (xiii) Life Sciences
- (xiv) Mathematics
- (xv) Mechanical Engineering
- (xvi) Metallurgy
- (xvii) Oceanography
- (xviii) Physics
- (xix) Psychology
- (xx) Textile Engineering examination hall or

(h) misbehaving in the examination hall or

3. The question papers will be objective type to test the mental ability of the candidates regarding fundamentals of the subject. There will be a separate question paper for each subject consisting of 50 questions and there will be no negative marking. Candidates will also be liable to :-

TELE : 2947833  
2942608  
FAX : 2912690

REGISTERED  
No. 029/004/LD/RAC/98  
Government of India  
Ministry of Defence  
Defence Research & Development Orgn  
Recruitment & Assessment Centre (RAC)  
Lucknow Road, Timarpur  
DELHI - 110054  
Engineering Sciences



24 July 98

RC-1494

27-7-98

URGENT  
to  
Director  
Defence Electronics Research Laboratory  
Chandrayanpeta  
Hyderabad-500005

Director, Civil Engineering  
Defence Electronics Research Laboratory  
Chandrayanpeta  
Hyderabad-500005

Library, Science and Documentation  
Defence Electronics Research Laboratory  
Chandrayanpeta

Subject: LIMITED DEPARTMENTAL COMPETITIVE EXAMINATION 1998 SCIENTIST 'B'

1. Limited Departmental Competitive Examination (LDCE) for the year 1998 is proposed to be held on 27 Sep 98 at IAT Pune, DRDL Hyderabad, DSC Metcalfe House, Delhi and LRDE Bangalore. Number of vacancies likely to be filled in by the examination for the year 1998 is 46.

SCHEME OF EXAMINATION

2. Limited Departmental Competitive Examination will consist of two parts viz written test and interview each carrying 50 marks. Only those candidates who qualify in the written examination shall be called for interview. A merit list would be drawn on the basis of marks obtained in the written examination and candidates from the said merit list would be called 5 times the number of vacancies for interview. The syllabi for all 20 subjects have been revised in 1997. Two copies of the revised syllabi consisting 20 disciplines were forwarded to you vide our letter No. 029/004/LD/RAC/97 dated 16 Sep 97 with a request to give wide publicity amongst the eligible and interested/concerned employees of your Lab/Estt and keep one copy of it in your Library for reference purposes. The revised syllabi of 1997 will be followed for the written examination. The written examination will be held in the following subjects. A separate question paper for each subject will be prepared and there will be no negative marking.

5175  
3/8/98

(i) be disqualified from the examination for which he  
The Director is candidate/Labs are requested to give it wide  
publicity among their staff

(ii) be debarred either permanently or for a specified  
period by the government from any examination or  
selection held by it or from any employment under  
it

(iii) disciplinary action under the relevant rules (Sharma)  
Director, RAC  
for Director General Research & Development

ELIGIBILITY

7. Any person holding the post of Senior Technical Assistant or Technical Officer 'A' or Technical Officer 'B' and other technical personnel in the lower grades possessing the educational/qualifications prescribed for the post of Sc 'B' in Schedule III of DRDS Rules shall be eligible to appear at the said examination for which there shall be no upper age limit. The restriction of number of 05 chances for appearing LDCE have been relaxed for LDCE-1998 in those eligible candidates who have already appeared five or more times in LDCE. This relaxation pertains to LDCE-1998 only. The candidates should have five years regular service in DRDO. The crucial date for possessing the requisite length of service and educational qualification for a candidate to be eligible for the said examination is 01 Aug 98.

Advisor (Def. Tech), USA

8. Employees desirous of appearing in the said examination may be asked to submit their application in the prescribed format (copy at Appendix A). The completed forms should reach through proper channel to the Director, Recruitment and Assessment Centre, Lucknow Road, Timarpur, Delhi - 110054 by 20 Aug 98. CAO/SAO of the Lab/Estt should authenticate the correctness of the contents of the application. Incomplete applications will be rejected.

(i) be disqualified from the examination for which he is a candidate.

4. Marks obtained by candidates in written test and oral interview would be added and arranged in the order of merit. Names of candidates in order of merit upto the number of vacancies would be recommended for appointment to the post of Scientist 'B' subject to provisions of regulations governing the Limited Departmental Competitive Examination.

**SELECTION**

**ELIGIBILITY**

5. Success in the examination confers no right to appointment unless the Central Government is satisfied after such enquiry as may be considered necessary that the candidate with regard to his conduct in service is suitable in all respects for appointment as technical personnel in the lower grades possessing the educational qualifications prescribed for the post of Sc 'B' in

**PENALTY FOR MISCONDUCT** Rules shall be eligible to appear at the said examination for which there shall be no upper age limit. The Central Government to be guilty of misconduct in 1998 in r/o those eligible candidates who have

- (a) obtaining support for his candidature by any means or five years regular service in DRDO. The 'crucial date' for possessing the (b) impersonating for service and educational qualification for a candidate to be eligible for the said examination is 01 Aug 98.
- (c) procuring impersonation by any person, or

(d) submitting fabricated documents for documents which have been stamped with orication in the prescribed format (copy at Appendix 'A'). The completed forms should reach through

(e) making statements which are incorrect or false or suppressing material information, or 0054 by 20 Aug 98. CAO/BAC of the Lab/Inst should authenticate the correctness of the (f) resorting to any other irregular or improper means in connection with his candidature for the examination or

- (g) using unfair means in the examination hall or
- (h) misbehaving in the examination hall or
- (j) attempting to commit or abetting as the case may be, all or any of the act specified in the foregoing clauses will not only be rendering himself liable to criminal prosecution but he will also be liable to :-

APPLICATION FOR WRITTEN TEST

9. The Director of the Estt/Labs are requested to give it wide publicity amongst their staff.

Affix latest passport size photograph

*J. C. Sharma*

(Dr. IC Sharma)

2. Subject for written for Director General Research & Development (Refer para 2 of the letter)

Centre (Please tick one) : BANGALORE/DELHI/HYDERABAD/PUNE

Copy to: Full (V/Chrt/Brat/Km) block letters

Surname first name second name

- 1. SO/SA to RM / Date of birth
- 2. SO/Chief Adviser (Technologies) / Present Designation
- 3. SOs to all Chief Controllers (R&D) / Marital status
- 4. PS/Additional FA (R)
- 5. All Chief Executives/Advisors/OSDs at R&D HQrs
- 6. Technical Advisor (Def) UK
- 7. Advisor (Def Tech) OBC USA / (if yes, attach partition)
- 8. All Directors of R&D HQrs
- 9. Educational Qualification

Sl. No.	Course / University / Institution / Board	Year of passing	Subjects taken	Percentage of Marks	Division / class
					Obtained

\*In chronological order from 1940 onwards (SS/2/15/48C)

Date of Order: 20-11-97.

Between:

- 1. Mr. ...
- 2. Mr. ...

.. Applicants.

and

- 1. The Director General, Defence Research & Development Organisation, South Block II, New Delhi.
- 2. The Director, Recruitment and Assessment Centre, Defence Research & Development Organisation, Lucknow Road, Aligarh, New Delhi.
- 3. The Director, Defence Metallurgical Research Laboratory, Mandanpally PO, Hyderabad-259.
- 4. The Director (Gen. Services) Defence Metallurgical Research Laboratory, Mandanpally PO, Hyderabad-258.



.. Respondents.

For the applicants: Mr. V. Venkateswar Rao, Advocate

For the respondents: Mr. V. Rajeswar Rao, Advocate

And:

...  
 ...  
 ... Tribunal made the following order:-

... it is submitted by the learned counsel for the applicants that earlier technical officers were being considered for the post of Scientist-'B' and that the applicants themselves had taken examination in the earlier years.

However by the impugned letter dt. 29.10.97 without disclosing the reasons the technical officers have been excluded from appearing for ... stating that they are not eligible. The order is

not clear whether there is any amendment to the rules. It is submitted by Mr. Venkateswar Rao that the main impugned order is clearly based on a communication from the Recruitment and Assessment Committee and the opinion formed by such Committee cannot overturn the existing rules as embodied in the relevant recruitment rules.

Therefore we hereby direct the respondents to allow the applicants to appear for the 1st 1997 for Scientist 'B' to be held on production of a copy of this order.

The respondents are directed not to announce the results of the examination pertaining to the applicants till the disposal of the CA.

Mr. V. Rajeswar Rao emphatically requested the grant of time till Monday. Even though his request was genuine in view of the examination is being to be held on Sunday, it was not agreed to.

VERIFIED TO BE TRUE COPY  
 Court Officer/DY. Registrar  
 Central Administrative Tribunal  
 HYDERABAD

Sd/-xx  
 Deputy Registrar

ORDER

ORAL ORDER (PER HON.SHRI H.RAJENDRA PRASAD : MEMBER (A))

Heard Mr.V.Venkateswara Rao, Learned Counsel for the Applicants and Mr.V.Rajeswara Rao, Learned Counsel for the Respondents.

2. The Applicants, who are Technical Officers, Grade-B (Rs.2200-4000/8000-13500) in the Defence Metallurgical Research Laboratory, offered their candidature at the Limited Departmental Competitive Examination, 1998, for promotion to Scientist-B. Respondent-4 intimated (Annexure-2 to the OA) that they were not eligible to appear at the examination. Hence this OA.

3. It is contended by the Applicants that they fulfil the eligibility criteria which were in force until then, besides possessing the educational qualifications prescribed for Scientist-B in Scheduled-III of DRDS Rules; that they were also permitted duly to appear for the same Examination held during 1995 and 1996.

The Applicants contend that the impugned rejection of their candidature for 1998 Examination is unlawful on the following grounds:

The DRD Service (Amendment) Rules, 1987, permit the promotion of Scientific and Technical personnel who possess five years of regular service in DRDO to appear for the Examination for promotion to Scientist-B provided they fulfil the educational criteria. Prior to this the DRD Service Rules, 1978, also allowed a similar concession to Technical Officer-B and others. The pay scales of Technical Officer Grade-B and Scientist-B are identical. There is no provision in DRDS Rules which prohibits

*J. G. / 20/12*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD  
\*\*\*\*\*

O.A.No.1599/97.

Dt. of Decision : 20.7.1999.

1. K.Soma Raju
2. M.T.John

..Applicants.

Vs

1. The Director General,  
Defence Research & Development  
Organisation, South Block II,  
New Delhi.
2. The Director,  
Recruitment & Assessment Centre,  
Defence Research & Development  
Organisation, Lucknow Road,  
Timmapur, New Delhi.
3. The Director,  
Defence Metallurgical  
Research Laboratory,  
Kanchanbagh P.O.,  
Hyderabad - 258.
4. The Director (Admn.Services),  
Defence Metallurgical Research  
Laboratory, Kanchanbagh P.O.,  
Hyderabad - 258.

..Respondents.

Counsel for the applicants : Mr.V.Venkateswara Rao

Counsel for the respondents : Mr.V.Rajeswara Rao,  
Addl.CGSC.

CORAM:-

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)  $\frac{8}{20/7}$

..2/-

6. The Respondents were directed to permit the Applicants to appear for the LDCE, 1997, <sup>which</sup> was held on 30th November, 1997. It was also directed that they shall not announce the results of the said examination in so far as these Applicants are concerned.

7. It is beyond dispute or controversy that the statutory rules issued under Article 309 of the Constitution cannot be modified to the dis-advantage of a section of the employees without a proper amendment to the existing rules. For some reason, such amendment has not been issued.

8. It is now revealed that the Ministry of Defence ~~mean while~~ has decided as under:-

"Any person holding the post of Senior Technical Assistant or Technical Officer 'A' or Technical Officer 'B' and having five years regular service and other technical personnels in the lower grades with ten years regular service in Defence Research and Development Organisation and possessing the educational qualifications prescribed for the post of Scientist 'B' in Schedule III shall be eligible to appear at the said examination for which there shall be no upper age limit."

By another notification even the upper limit of 5 attempts for appearing at the LDCE has also been relaxed for LDCE, 1998.

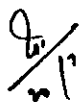
9. In view of the submissions made by the respondents, and those disclosed by them in SRO 100, dated 30th July, 1998, and letter No.029/044/LD/RAC/98 dated 24-07-98, the contentions of the applicants stand conceded by the Respondents themselves.

$\frac{9}{21}$

Technical Officer-B from appearing at the Examination. Moreover, the decision to reject their candidature appears to be based only on the recommendation of Respondent No.2, who, being merely a selection/recommendatory body, is not empowered to amend the statutory rules framed under Article 309 of the Constitution.

4. The Applicants pray for the setting aside of the impugned order (Annexure-2) communicating the decision (dated 29-10-97) of second respondent.

5. The Respondents in their counter-affidavit submit that, prior to the promulgation to the DRDS Rules in 1979, the post JSO (Group 'B' Gazetted) formed part of the combined Defence Science Services. On promulgation of the said rules the JSOs were excluded from the cadre. Thereupon a number of representations were received from the affected personnel questioning their exclusion from eligibility to appear in the LDCE. The eligibility conditions were therefore reviewed. It is stated that, consequent on the promulgation of DRTC Rules, 1995, the post of JSO has been converted into Technical Officer-A from August, 1995. This called for an amendment to SRO 125 dated 29-05-92 which duly permitted Junior Scientific Assistant (since redesignated Technical Officer-B) to appear at the LDCE. However, the said SRO has not been amended yet. The main contention of the Respondents is that the post of Technical Officer-B and Scientist-B are both in Group-A carrying identical pay scales, and the present Applicants cannot be allowed to compete as Departmental candidates from one post to another post in the same Group carrying the same pay scale.



10. The OA is therefore disposed of by a direction that the sealed cover containing the results of the Applicants in respect of the LDCE held on 30-11-97 be got opened and acted upon. If the applicants have qualified in the written examination, the next part of the scheme i.e., interview, shall have to be arranged within ~~ninety~~ <sup>sixty</sup> (60) <sup>8</sup> days from the date of receipt of a copy of this order.

11. Thus, the OA is disposed of. No costs.

1

OA-1599/97  
20/7/99  
26/7/99  
Bhu

Form No.9.  
(See Rule 29)

BY.R.P.A.D.

alc

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.  
1st Floor, HACH Bhavan, Opp:Public Garden, Hyderabad.500004.A.P.

ORIGINAL APPLICATION NO. 1599 OF 1997.

Applicant(s) **K. Soma Raju** V/S Respondent(s)

By Advocate Shri: **D.G. DRDO, Min. of Defence, 3. Block, New Delhi.**  
**V. Venkateswar Rao** (By/Central Govt. Standing Counsel)

To. **Sri. V. Rajeswara Rao, Addl. COMC.**

- ✓ R-1. The Director General, Defence Research & Development Organisation, South Block II, New Delhi.
- ✓ R-2. The Director, Recruitment & Assessment Centre, Defence Research & Development Organisation, Lucknow road, Timarpur, New Delhi.
- ✓ R-3. The Director, Defence Metallurgical Research Laboratory, Kanchenbagh PO, Hyderabad.
- ✓ R-4. The Director (Adm. Services), Defence, Metallurgical Research Laboratory, Kanchenbagh PO, Hyd.

Whereas an application filed by the above named applicant under Section 15 of the Administrative Tribunal Act, 1985 as in the copy annexed hereunto has been registered and upon preliminary hearing the Tribunal has admitted the application.

Notice is hereby given to you that if you wish to contest the application, you may file your reply along with the document in support thereof and after serving copy of the same on the applicant or his legal practitioner within 30 days of receipt of the notice before this Tribunal, either in person or through a legal practitioner/ Presenting Officer appointed by you in this behalf. In default, the said application may be heard and decided in your absence or or after that date without any further Notice.

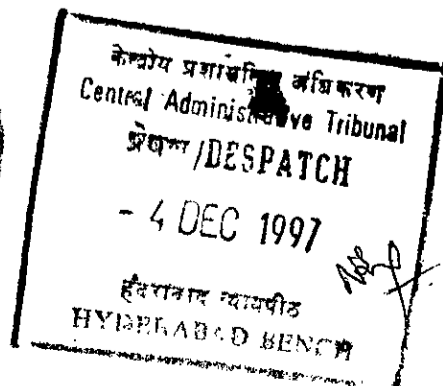
Issued under my hand and the seal of the Tribunal  
This the **Twenty eighth** . . . . . day of **November**, . . . . . 1997.

//BY ORDER OF THE TRIBUNAL//

Date: **2-12-1997.**

FOR REGISTRAR.

Ar  
2/12/97



S.R.No.

District

In the Central Administrative  
Tribunal at Hyderabad

O.A. No.

of 199

**VAKALAT**

ACCEPTED

*Wanted*

Date .....199

**V. VENKATESWAR RAO**  
ADVOCATE,

Applicant  
Counsel for Petitioner  
Respondent

Address for Service :

Phone : 7665481

**V. Venkateswar Rao,**  
Advocate  
1-8-430, Chikkadpally,  
Hyderabad - 500 020.

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL AT HYDERABAD

O.A. No. 1599 of 1997

b. Suman Reddy and others  
vs

Applicant

The Director on Quarters and

VERSUS

I/We

Respondent

Applicant-Petitioner  
Respondent

in the above Application/Petition do hereby appoint and retain

M/V

V. VENKATESWAR RAO, to be

ADVOCATE

Advocate/s of the Tribunal to appear for me/us in the above Application/Petition and to conduct and prosecute (or defend) the same and all proceedings that may be taken in respect of my application connected with the same or any decree or order passed therein including all applications for return of documents or the receipt of any moneys that may be payable to me/us in the said Application/Petition and also to appear in all applications for leave to the Supreme Court of India and for review of judgement and to enter into compromise.



K. Soma Raju  
(K. SOMA RAJU)

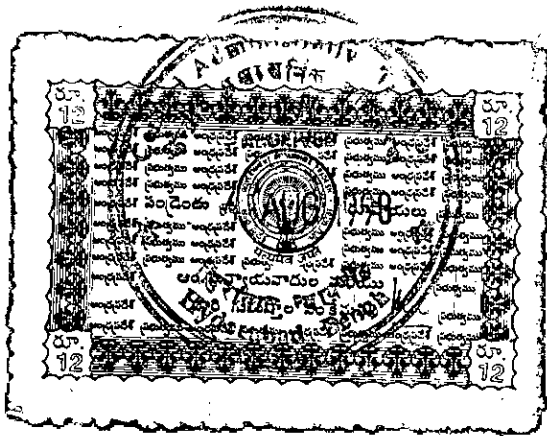
M. T. John  
(M. T. JOHN)

I Certify that the contents of this Vakalat were read out and explained in (.....) in my presence to the executant or executants who appeared perfectly to understand the same and made his/her/their signature or marks in my presence.

Executed before me this 28 day of Nov 1997

Advocate, Hyderabad.

26



Central Administrative Tribunal,  
Hyderabad Bench, Hyderabad.

OA/CA No. 1599 of 1997

**MEMO OF APPEARANCE**

**V. RAJESWARA RAO**  
ADVOCATE

Standing Counsel for Railways,  
Addl. Standing Counsel for Central Govt.

Counsel for.....*Respectfully*.....

Address for Service :

Phone : 272585

104/2 RT, Sanjeevareddy Nagar,  
HYDERABAD-500 038.

**Central Administrative Tribunal, Hyderabad Bench,  
HYDERABAD.**

OA/CA No. 1599 of 1997

BETWEEN

K. Soma Raju and  
another Applicant (s)

Vs.

Director Genl R&B  
DRDO, New Bellur  
and another Respondent (s)

**MEMO OF APPEARANCE**



To,


I V. Rajeswara Rao, Advocate, having been authorised.....

(here furnish the particulars of authority)

by the Central/State Government/Government Servant/..... authority/corporation/  
society notified under Sec. 14 of the Administrative Tribunals Act, 1985. Hereby appear for  
applicant No...../Respondent No..... and undertake to plead and act  
for them in all matters in the aforesaid case.

Place : Hyderabad.

Date : 28/7/98  
Address of the Counsel for Service  
V Rajeswara Rao  
104/2 RT. Sanjeevareddy Nagar,  
HYDERABAD - 500 038.

  
V. RAJESWARA RAO  
Standing Counsel for Railways,  
Addl. Standing Counsel for Central Govt.

Signature & Designation of the Counsel.